

**GOVERNMENT OF INDIA**  
**MINISTRY OF LAW AND JUSTICE**  
**DEPARTMENT OF LEGAL AFFIARS**

**RAJYA SABHA**

**UNSTARTED QUESTION NO. 1076**

ANSWERED ON 15.12.2022

**REVISED NATIONAL LITIGATION POLICY**

1076. **Shri S Niranjan Reddy :**

Will the Minister of *LAW AND JUSTICE* be pleased to state:

- (a) whether Government proposes to review the National Litigation Policy(NLP) that came out last in 2010, if so, by when;
- (b) whether the Central Government is the largest litigant in India, the details of measures being contemplated to reduce unwanted and avoidable litigation at Government's end;
- (c) whether Government proposes to include a periodic impact assessment programme that was missing from the NLP, 2010 to assess the reduction in Government litigation; and
- (d) if so, the details thereof?

**ANSWER**  
**MINISTER OF LAW AND JUSTICE**  
**(SHRI KIREN RIJJU)**

(a) to (d) : Sir, National Litigation Policy was formulated by the Department of Legal Affairs in 2010. The draft Note for the Cabinet was circulated to all the Ministries/Departments for their suggestions and inputs. Subsequently, the National Litigation Policy of 2010 was reformulated and the revised policy, after multiple deliberations at various levels including inter-ministerial, committee of Secretaries, informal team of Ministers and Law Commission, was re-submitted for consideration by the Committee Of Secretaries (CoS).

During the meeting on 14.09.2017, the CoS had, inter-alia, recommended that the intent of reducing litigation can be optimally achieved through simplified guidelines rather than formulating a National Litigation Policy.

At present, the drafting of the aforementioned guidelines is under consideration.

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